

14.08.2020

Ld. PO is on maternity leave.

Normal functioning of subordinate courts is suspended till 14.08.2020 in light of Covid pandemic.

**This is an application for grant of bail to the accused u/s 437 Cr.P.C.**

Present :- None for the State.

Sh. Pankaj Verma, Ld. Counsel for the applicant/ accused.

Applicant/accused is in JC.

IO is absent.

IO has filed past involvement / conviction report of the accused.

Same be taken on record.

Submissions on bail application heard.

Record perused.

Considering the fact that the recovery has already been effected and the accused has no past criminal antecedents, which are known/ or on record, this court deems it fit to enlarge the accused on bail on his furnishing bail bonds and surety bonds in the sum of Rs.20000/- each.

Bail application is disposed off.

Copy of this order be given dasti.

  
(Harshita Mishra)

Link CMM, East District,  
KKD Courts, Delhi,  
14.08.2020